# CENTRAL ADMINISTRATIVE TRIBUNAL. ADDL. BENCH ALLAHABAD

DATED: THE 7 th DAY OF APRIL 1997

CORAM: Hon'ble Mr. T.L. Verma, J.M. Hon'ble Mr. S. Dayal, A.M.

## ORIGINAL APPLICATION NO.890 OF 1992

- 1. The Union of India thro gh General Manager, Central Railway, Bombay V.T.
- The Divisional Railway Manager, Central Railway, Jhansi.
- 3. The Senior Divisional personnel Officer, Central Railway, Jhansi.

.... petitioners

C/A Shri A.K.Gaur.

#### Versus

- Murad Khan son of Shri Kasim Khan, resident of House No.51, Chamanganj, Sipri Bazar, District Jhansi.
- Kunwar Singh son o Shri Phool Singh, resident of House No.1/29, Pratap Pura, Kagra, District Jhansi.
- 3. Mitthoo Lal son of Shri Pooran Singh, resident of House No.18/1, Pulia No.9, District Jhansi.
- 4. Ghanshyam son o Shri Nathoo, resident of House No.99, Outside Datia Gate, District Jhansi.
- 5. Ahmed Bux son of Shri Sabir Bux, resident of Ho se No.46, Jeewanpura, District Jhansi.

6. Mohd. Ishaq S/o Shri Subrati, R/o House No.296, Mohalla Mukeryana, District Jhansi.

7. Suraj prasadson of Shri Ghessu, resident of House No.31, Premnagar, Gudripura, District Jhansi.

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8. The Prescribed Authority un er the payment of Wages Act/Deputy Labour Commissioner, Jhansi Region, Jhansi.

Respondents

C/R Shri Rakesh Verma.

### ORDER

## BY HON'BLE MR. T.L. VERMA, J.M .-

This application has been filed for setting aside the order dated 23.3.1992 passed by the Prescribed Authority under Payment of Wages Act. The Hon'ble Supreme Court, in the case of K.P.Gupta has held that the jurisdiction of the District Judge entertain an appeal against the award of Prescribed Authority has not been ousted by any of the provisions of the Administrative Tribunal's Act. The averments made in the application and counter affidavit make it absolutely clear that this application has been filed without filing any appeal under section 17 of the Payment of Wages Act before the District Judge. This application thus has been filed without Uchanism On allianskie Yemesky prescribed under the Act. This application is, therefore, not maintainable.

2. In the result, this application is dismissed as not maintainable. It will be, however, open to the applicants to file the appeal before the appropriate authority. There will be no order as to costs.

MEMBER (A)

MEMBER (J)